

44
COURT-2

(6)

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 159 /2015

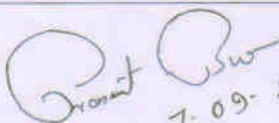
Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th September, 2016, 10.30 A.M

Name of the Company		Piyali Sengupta. -Versus- Leonex Technologies Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

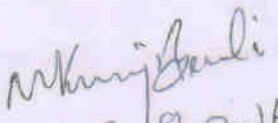
01. PRASENJIT - BURMAN, Adv }
DUSA - BERIHAL, Adv }

R-Nos- 1, 2, 4


7.09.2016

01. Chayan Gupta Adv }
02. Nikunj Beriha Adv }

for Settlement


7.9.2016

ORDER

The Ld. Lawyer appearing on behalf of the petitioners and the Ld. Lawyer appearing on behalf of respondent Nos. 1,2 and 4 are present.

Both the parties filed their Terms of Settlement by way of an affidavit and entered into Indemnity Agreement which is enclosed as Annexure "A" along with the affidavit.

The Petitioner as well as the Respondent No. 2 put their signatures in the Indemnity Bond and they agree to abide by the terms and conditions of the Settlement entered into and as reflected in the Indemnity Bond.

In view of the settlement as above, the CP No. 159/2015 is disposed of without any costs along with all connected Company Applications and the interim order, if any, passed earlier be vacated.

MANORAMA KUMARI
MEMBER(J)